

Region) and Bangalore (covering Southern Region) are expected to start functioning by about November, 1981.

(b) The production centre in Eastern Region will produce films in Bengali, Oriya, Assamese, Manipuri and other Regional and Tribal Dialects of the Eastern Region. The Production Centre in Southern Region will produce films in Tamil, Telugu, Kannada, Malayalam and other Regional and tribal dialects of the Southern Region. Some of the 16 mm films will be produced in tribal dialects depicting their life and culture.

(c) The themes to be used for production of the 16 mm films are still to be finalised.

Action for disposal of pending cases in various courts

313. SHRI GIRIDHAR GOMANGO:

SHRI BAGUN SUMBRUI:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) is it a fact that very large number of cases are pending for disposal in different courts of the States and Union Territories including Supreme Court;

(b) if so, since when the cases are pending and the total number thereof (latest figure) State-wise;

(c) the steps taken by the Centre and the States for quick disposal of cases;

(d) the reasons and difficulties faced by the courts for disposal of the pending cases;

(e) whether his Ministry have asked the States to solve the difficulties by providing the required facilities of the law courts in their States and inform the Centre in this regard; and

(f) keeping in view the above state of affairs, whether his Ministry propose a revolutionary change in administration of justice in the country?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS, (SHRI P. SHIV SHANKAR): (a) and (b). The number of cases pending in the Supreme Court and the various High Courts as on 31-12-80 and the period for which these cases are pending is given in the statements at Annexures I & II respectively. [Placed in Library. See No. LT-2632/81]. The number of cases pending in the subordinate courts is given in Annexure III. [Placed in Library. See No. LT-2632/81]. The period wise pendency of cases in respect of subordinate courts is not available with the Government.

(c) Steps taken to reduce the pendency in courts are indicated in Annexure IV. [Placed in Library. See No. LT-2632/81].

(d) and (e). The Law Commission examined the problem of delay and arrears in trial courts in their 77th report and delay and arrears in High Courts and other appellate courts in their 79th report. Both these reports were laid on the Table of the House. There are many complex reasons leading to delay in the disposal of cases and in the accumulation of arrears. Among them are procedures and inadequate number of courts and court buildings.

As most of the recommendations of the Law Commission are required to be implemented by the State Governments and the High Courts, these reports were sent to them for taking necessary action.

As recommended by the Seventh Finance Commission, certain States and Union Territories are being provided with grants by the Central Government under Article 275 aggregating to Rs. 24 crores specifically for the establishment of 538 additional civil and criminal courts.

(f) Reforms are a continuous and not a one time process.

Microwave Link between Capitals of India and Bangladesh via Calcutta

314. SHRI CHRISTOPHER EKKÁ: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Government have a proposal to make a microwave link between the two capitals of India and Bangladesh via Calcutta;

(b) if so, when this proposal is going to be implemented; and

(c) the details about the agreement made in this connection between India and Bangladesh?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI KARTIK ORAON): (a) No, Sir. However, a transborder microwave system between Krisnanagar (India) and Chuadanga (Bangladesh) was planned for linking the existing networks in the two countries.

(b) The trans-border microwave link has been completed and formally commissioned on 19-5-81.

(c) As per the understanding between India and Bangladesh, cost of equipment on the Indian side would be borne by the Indian Administration and the cost of equipment in Bangladesh would be borne by the Bangladesh Administration. It was also mutually agreed to augment initially the existing manual circuits and provide in future semi-automatic/automatic working facility between the two countries.

Opening of New Branch Post Offices and Public Call Offices in Orissa

315. SHRI CHRISTOPHER EKKA:
Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Government have a proposal to provide adequate postal

and telephone facilities to various States during the Sixth Plan period;

(b) if so, whether more new Branch Post Offices and Public Call Offices are proposed to be opened in Orissa during the above plan period;

(c) the total number of Branch Post Offices and Public Call Offices are going to be opened in Sundargarh District of Orissa; and

(d) the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI KARTIK ORAON): (a) Yes, Sir.

(b) Yes, Sir.

(c) Total number of branch post offices proposed to be opened in Sundergarh Distt. during the Sixth Plan period is not finalised in advance. Proposals are examined from year to year and approved if found justified as per departmental norms.

Branch Post Offices in 7 villages have been opened during 1980-81. 4 more branch post offices have been approved for opening during the year 1981-82.

31 public call offices are proposed to be opened in Sundargarh Distt. of Orissa during the Sixth Plan period.

(d)* Details of post offices opened in 1980-81 and those approved for 1981-82 are given in attached Statement-I. The details of public call offices proposed are given in attached Statement-II.